

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 13/CJS / 25 /R&S

Dated: Ranchi the 5th September, 2012

I am directed to communicate that the Hon'ble Court have been pleased to direct (in continuation of earlier Order No. 8/CJS, dated 13th June, 2012) all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi to:-

Convene a meeting of all the Judicial Officers on Saturdays, i.e. 8th of September, 2012; 6th of October, 2012; 3rd of November, 2012 and 1st of December, 2012 after Court Hours in their respective Judgeships at their Chambers and impress upon them to improve the disposal of Cases under the various schemes such as **Mission Mode Programme (Phase-II), 20 Old Cases, Acceptance of Final Form/Protest Petition, Cases under Section 156 (3) of the Cr.P.C. etc.**

Review the disposal of the Cases of each Court every month of each Judgeship;

Principal District Judges including the Principal Judicial Commissioner, Ranchi will also review the disposal of 20 Old Cases every month and submit a report at once.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will further act upon intensively on the targets already fixed (vide earlier Order dated 13th June, 2012) under Mission Mode Programme (Phase-II from 1st July, 2012 to 31st December, 2012) in coming quarter and monitor it on periodical basis.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will also impress upon the Judicial Officers to dispose of Cases of all nature on priority basis and will submit a report to this Court.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will pursue all the Judicial Officers of their respective Judgeships to endeavour to achieve the target of zero pendency in Five plus Cases under Mission Mode Programme (Phase-II) by 31st December, 2012.

By Order of the Court,
Sd/-A.V.Singh
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 11/CJS/ 20 /R&S

Dated: Ranchi the 24th July, 2012

I am directed to inform you that the Hon'ble Court have viewed that target of identifying and disposing "*20 Old Cases*" of each Court and "*20 Old Cases*" of each Judgeship has not been appreciated by most of the Courts in an apt and conceived manner.

Further, the Hon'ble Court have suggested that as and when a Court disposes one case, it is to be kept in mind carefully and invariably that the disposed of case be replaced immediately with the next case down in the line of "*20 Old Cases*". Further the cases, in which the proceedings are stayed by the higher Court are also to be replaced in the same manner.

Thus, there shall not be any second lot of "*20 Old Cases*", as the list of "*20 Old Cases*" will remain a continuous list as a continuous process. In such manner, each Court has to ensure the flow of "*20 Old Cases*" unvaryingly and progressively. The Statement for the disposal of the "*20 Old Cases*" is to be furnished in the format given below:-

**Statement of "20 old Cases" of the Court of
for the month of**

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of Cases disposed in the present month	No. of Cases replaced due to disposal in the present month	%age of disposal in the present month	No. of Cases with stayed proceedings	No. of Cases replaced due to stayed proceedings
1	2	3	4	5	6	7	8	9	10

contd.

Further, the Principal District Judge is supposed to identify and demarcate "**20 Old Cases**" of the Judgeship amongst the "**20 Old Cases**" identified and targeted by each Court and to monitor the progress of the said "**20 Oldest Cases**" of the Judgeship and send the Monthly Statement in the following format:-

Judgeship
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Statement of "**20 old Cases**" of the Court of
for the month of

Sl. No.	Name of the Court	Nature of the Case	Year	Status	Remarks	No. of Cases disposed in the present month	No. of Cases replaced due to disposal in the present month	%age of disposal in the present month	No. of Cases with staye d proceeding s	No. of Cases replac ed due to stayed procee dings
1	2	3	4	5	6	7	8	9	10	11

By Order of the High Court,

Sd/- Anant Vijay Singh
Registrar General